

FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016)

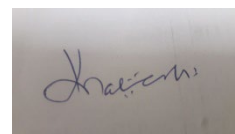
FOR THE ATTENTION OF THE STAKEHOLDERS OF UMARAI WORLDWIDE PRIVATE LIMITED

1.	Name of corporate debtor	Umarai Worldwide Private Limited
2.	Date of incorporation of corporate debtor	25th January, 2012
3.	Authority under which corporate debtor is incorporated/registered	Ministry of Corporate Affairs – ROC – Mumbai
4.	Corporate identity number / limited liability identity number of corporate debtor	U15122MH2012PTC226432
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered & Corporate Office A/8/10, Groma House, Sector-19 Plot No14c, Vashi, Navi Mumbai, Thane, Maharashtra -400703
6.	Date of closure of Insolvency Resolution Process	01-09-2021
7.	Liquidation commencement date of Corporate Debtor	Order dated September 2 nd , 2021 (Order received on November 3 rd , 2021)
8.	Name and registration number of the liquidator	Krishna Gopal Ratanlal Maheshwari Reg. No.: IBBI/IPA-001/IP-P-01296/2019- 2020/12712
9.	Address and e-mail id of the liquidator, as registered with the Board	Krishna Gopal Ratanlal Maheshwari Address registered with the Board- 408, Manish Chambers, Sonawala Road, Above Kotak Bank, Goregaon (E), Mumbai-400063 Email ID registered with the Board: 1kgmaheshwari@gmail.com
10.	Address and e-mail id to be used for correspondence with the liquidator	Primus Insolvency Resolution and Valuation Pvt. Ltd. 408, Manish Chambers, Sonawala Road, Above Kotak Bank, Goregaon (E), Mumbai-400063 Email ID- umarai@primusresolutions.in
11.	Last date for submission of claims	2 nd December, 2021

Notice is hereby given that the Hon'ble National Company Law Tribunal, Mumbai Bench has ordered the commencement of liquidation of the Umarai Worldwide Private Limited on 02nd September, 2021 (order copy received on November 3rd, 2021). The stakeholders of Umarai Worldwide Private Limited are hereby called upon to submit a proof of their claims, on or before 2nd December, 2021, to the liquidator at the address mentioned against item 10.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Krishna Gopal Ratanlal Maheshwari

Date: 9th November, 2021
Place: Mumbai

Resolution Professional- Umarai Worldwide Private Limited
Reg.No.: IBBI/IPA-001/IP-P-01296/2019-2020/12712